

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1103
ANSWERED ON:25.02.2003
ACTIVITIES OF COAL MAFIA IN COAL MINES
BHASKAR RAO PATIL;SHYAMA SINGH

Will the Minister of COAL be pleased to state:

- (a) Whether the Union Government have been actively considering to crack down on coal mafia in various coal mines of the country;
- (b) if so, the details in the regard;
- (c) whether the fake coal linkage companies have been identified by the Government recently;
- (d) if so, the details in this regard; and
- (e) the steps taken by the Government to remove such coal mafias in the country?

Answer

MINISTER OF COAL (SHRI KARIYA MUNDA)

(a) and (b) :Whenever reports of any irregularities are received, the Government and the coal companies take necessary corrective measures. The measures taken to check the irregularities are as follows:

(i) Specific cases of any irregularity are investigated by the Vigilance Departments of CIL and its subsidiaries. Appropriate departmental proceedings are initiated and penalties imposed on officials, where charges of irregularities are established;

(ii) The CBI also initiates suo motu inquiries where cases of grave irregularities come to their notice. Based on their findings, either prosecution is launched or departmental proceedings are initiated;

(iii) A drive has been launched, with the help of the concerned State Governments, to verify the antecedents of linked consumers in the non-core sector sponsored by State Governments;

(iv) Steps have been initiated to streamline the functioning of ex-servicemen transport companies engaged in coal transportation;

(v) Measures are being devised in consultation with the State Authorities to prevent misuse or multiple use of Delivery Orders.

(c) and (d): The issue of coal supply to non-core sector consumers came up for review by the Ministry of Coal and subsidiary companies of CIL were advised to write to State Government authorities, internal vigilance of subsidiaries and other sponsoring authorities to verify: -

(i) existence of the unit.

(ii) working status of the units and

(iii) consumption pattern of the unit.

As a result of this exercise, till 1.2.2003, 1042 units have been identified by different investigating agencies for having adverse report against them and, therefore, coal supplies had been stopped to these units.

(e): The following steps are continuously taken by the coal companies to check malpractices:

(i) Intensive patrolling by the Central Industrial Security Force and security personnel of coal companies;

(ii) Close liaison with the State/district authorities;

- (iii) Raids by CISF and local police on illegal coal depots;
- (iv) Surprise checks/raids by security personnel;
- (v) Handing over of miscreants to the police and lodging of FIRs.